

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 07/SM/2017**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member**

**Date of Order: 05.09.2018**

**In the matter of:**

Determination of tariff of the inter-State transmission lines connecting two states.

**And in the matter of:**

1. Punjab State Transmission Corporation Ltd,  
PSEB Head Office,  
The Mall, Patiala.
2. Maharashtra State Electricity Transmission Company Limited  
"Prakashganga", Plot No. C-19, E-Block,  
Bandra Kurla Complex, Bandra (East),  
Mumbai-400 051.
3. Power Development Department,  
Government of Jammu & Kashmir,  
Mini Secretariat, Jammu.
4. Gujarat Energy Transmission Corporation Ltd (GETCO),  
Sardar Patel Vidyut Bhavan,  
Race Course, Vadodara, Gujarat.
5. Jharkhand Bijli Vitran Nigam Ltd.  
Engineer's Building,  
Dhurwa,  
Ranchi.
6. West Bengal State Electricity Distribution Company Limited,  
Bidyut Bhawan, Bidhan Nagar,  
Block DJ, Sector-II, Salt Lake City, Kolkatta-700 091



7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana) 134109.
8. Assam Electricity Grid Corporation Limited,  
1<sup>st</sup> Floor Bijuli Bhawan,  
Guwahati -781001.
9. Meghalaya Energy Corporation Limited,  
(Formerly Meghalaya State Electricity Board),  
Short Round Road, "Lumjingshai"  
Shillong-793001.
10. Tripura State Electricity Corporation Limited,  
Vidyut Bhawan, North Banamalipur,  
Agartala, Tripura (W)-799001.
11. Transmission Corporation of Andhra Pradesh Limited,  
Vidyut Soudha,  
Gunadala, Eluru Road, Vijayawada,  
Andhra Pradesh

....**Respondents**

### **ORDER**

It was noticed by the Commission that a number of State Utilities, owners /developers of the inter-State transmission lines connecting two States have not filed the tariff petitions in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The Commission vide order dated 12.5.0 directed the State Utilities, owners/developers of the inter-State transmission lines connecting two States at the voltage of 132 kV and above in North Eastern Region and at 220 kV and above in Northern, Eastern, Western and Southern to file tariff petitions for determination of tariff for inclusion in the computation of Point of Connection transmission charges and losses in terms of the Central Electricity Regulatory



Commission (Sharing of inter-State Transmission Charges and Losses) Regulations. Pursuant to the said order of the Commission, some of the owners/developers of these lines have filed tariff petitions. However, the following entities have not filed the tariff petitions despite a lapse of more than a year:-

- (a) Punjab State Transmission Corporation Limited (PSTCL)
- (b) Power Development Department of Jammu & Kashmir (PDD)
- (c) Gujarat Energy Transmission Corporation Limited (GETCO)
- (d) Jharkhand State Electricity Board (JSEB)
- (e) West Bengal State Electricity Distribution Company Limited (WBSEDCL)
- (f) Haryana Vidyut Prasaran Nigam Limited (HVPNL)
- (g) Assam Electricity Grid Corporation Limited (AEGCL)
- (h) Meghalaya Energy Corporation Limited (MECL)
- (i) Tripura State Electricity Corporation Limited (TSECL).

2. Since the tariff period 2014-19 is drawing a close in the next seven months and the State Utilities as mentioned above have not filed the tariff petitions, the present petition was listed for hearing and for further directions on 21.8.2018. However, none of the State Utilities appeared on the schedule date of hearing. We direct the above utilities to file the tariff petitions within two months in respect of the transmission lines connecting two States which are within their purview in terms of the 2014 Tariff Regulations. The State utilities are directed to submit the following information alongwith the petition on affidavit, with a copy to the beneficiaries of the respective lines:-

- a) A certificate from the respective RPCs stating that the transmission lines carry inter-State power.



- a) Length of the transmission lines in km specifying S/C or D/C.
- b) Date of commercial operation of transmission lines.
- c) Line-wise capital cost, duly certified by an auditor, if available. In such cases, in line with Central Electricity Regulatory Commission (Terms and Conditions) of Tariff Regulations, 2014, utilities may be directed to submit historical cost, if available, duly certified by Auditor and the information at (b) to (e) below.
- d) Funding pattern of the assets, i.e. the actual debt and equity considered towards the transmission assets as on date of commercial operation;
- e) Repayment schedule and interest rates of the loan(s) availed as per Form-9C of 2014 Tariff Regulations, alongwith supporting documents;
- f) Cumulative depreciation against the assets as on 31.3.2014;
- g) In case norms for O&M have not been finalized by the SERC, actual audited O&M Expenses for that fiscal year.

3. Tariff for the inter-State transmission lines owned by Maharashtra State Electricity Transmission Corporation Limited (MSETCL) was allowed for 2014-15 vide order dated 19.12.2017 in Petition No.173/TT/2016 and tariff for the inter-State transmission lines owned by Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) for the period 2016-17 vide order dated 21.6.2018 in Petition No. 237/TT/2016. However, for the subsequent period, no petition has been filed. MSETCL and APTRANSCO are directed to file petitions claiming tariff from 2015-16 to 2018-19 and 2017-18 to 2018-19 respectively as per the provisions of the 2014 Tariff Regulations.

4. The State Utilities are also directed to deposit the fee prescribed in the Central



Electricity Regulatory Commission (Payment of fees) Regulations, 2012.

5. If the tariff petitions are not filed by the concerned State Utilities, within two months from the date of issue of this order it will be presumed that these utilities are not interested to claim the tariff for the inter-State transmission lines within their control and the tariff wherever earlier granted for these lines would be taken off from the computation of PoC charges on expiry of two months from the date of issue of this order.

sd/-  
**(Dr. M. K. Iyer)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(P. K. Pujari)**  
Chairperson

